

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 316/2018/ in
CP(CAA) No. 77/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: Arvind Ltd.
Arvind Fashions Ltd.
Anveshan Heavy Engineering Ltd.
The Anup Engineering Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SWATI SOPARKAR	ADVOCATE	APPLICANTS	Swati Soparkar
2.	Nachiket D. Mehta for Ms. Maithili Mehta	Advocate	Respondent IT Dept	M. Mehta

ORDER

Advocate Mrs. Swati Soparkar is present for the Applicants. Advocate Mr. Nachiket Mehta for Advocate Ms. Maithili Mehta is present for the Respondent/IT Department.

The instant IA i.e. 316/2018 is filed with a prayer for making correction of typographical error occurred in the proposed scheme which is filed in CA (CAA) 26/2018 and CP(CAA) 77/2018 as per the Annexure B annexed with the instant IA.

Perused the record and scheme annexed therewith, it is found that there is/are typographical error occurred due to inadvertence and the instant correction is not going to change the nature/object of the scheme so proposed by the petitioner.

Hence, the prayer so made by the Ld. Lawyer appearing on behalf of applicant is allowed.

The Ld. Lawyer appearing on behalf of the Income Tax Department has not objection for such correction.

The rectification/correction which is required in respect of the proposed scheme as per Annexure 'B' are as under;

1. Clause 15.4.8 :

The words "Resulting Company 2" need to replace the words "Resulting Company 1".

2. Clause 12.3 :

Second line- The Number Clause "12.2" needs to replace the number Clause "4.2".

3. Clause 12.13 :


First Line- the Number Clause "12" needs to replace the number Clause "4".


4. Clause 18.2.5 :

Second line- The Number Clause "18.2.1" needs to replace the number Clause "10.2.1".

The petitioner is directed to make an appropriate correction in the proposed scheme as filed along with the CP(CAA) 77/2018 as per annexure B annexed with IA 316/2018.

In view of the above IA 316/2018 is disposed of with the above observation.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 31st day of August, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL